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Indian citizens abroad. They take up such cases with the local Government as and when necessary.

## MASANI COMMITTEE

\*733. SHRI NIREN GHOSH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a departmental Committee viz., Masani Committee was appointed to go into the programme and service structure of the All India Radio; and

(b) If so, what are the main recommendations of the Masani Committee?

THE MINISTER OF INFORMA-BROADCASTING TION AND (SHRI K. K. SHAH): (a) and (b) Yes, Sir. A Departmental Group Committee was set up for examining the staffing pattern of regular staff at the various AIR Stations excluding the engineering sector but including the staff artists, and the amalgamation of the production and programme staff. The Committee has submitted an interim report for consideration of the Ministry. The suggestions are under examination in the Ministry.

## भारत-पाक संघर्ष के दौरान पकड़े गये

## भारतीय

\*734. भी विमलकुमार मन्नालालजी जोरड़ियाः क्या प्रधान मन्त्री यह बताने की कृपा करेंगी किः

(क) भारत-पाक संघर्ष के दौरान पाकिस्तान द्वारा पकड़े गए 553 भारतीय नागरिकों में से जिन 53 व्यक्तियों को मई, 1966 तक मुक्त नहीं किया गया था उन्हें कब मुक्त किया गया ;

(ख) यदि वे मुक्त नहीं किए गए हैं, तो उन्हें मुक्त कराने के लिए क्या कदम उठाए गए हैं ; श्रौर

(ग) इन प्रयत्नों का क्या परिणाम रहा? †[Indians, arrested during Indo-Pak CONFLICT

\*734. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to state:

(a) the date on which 53 out of 553 Indian citizens arrested by Pakistan during the Indo-Pak conflict, who had not been released upto May, 1966, were released;

(b) if they have not been released, what steps are being taken to get them released; and

(c) what is the outcome of these efforts?]

वैदेशिक कार्य मंत्रालय में उपमंत्री (भी मुरेन्द्रपाल सिंह)ः (क)से(ग) इस मामले में अपेक्षित जानकारी त्रौर ग्राघुनिकतम स्थिति पाकिस्तान में हमारे मिशनों से ग्रौर संबंधित राज्य सरकारों से ज्ञात की जा रही है।

*†*[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c) Requisite information and the latest position in the matter is being ascertained from our Missions in Pakistan and the concerned State Governments.]

RESETTLEMENT OF TIBETAN REFUGEES

\*735. SHRI BRAHMANANDA PANDA: Will the PRIME MINISTER be pleased to state:

(a) the amount so far spent on resettlement of Tibetan refugees in India in each camp.

(b) whether any of these refugees have applied for Indian citizenship; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI SURENDRA PAL SINGH): (a) The total amount spent on the resettlement of Tibetan refugees up to 31st March. 1967, is approximately Rs. 5.5 crores. This includes Rs. 1.46 crores spent on education. The details separately for each camp are being collected and

**†**[ ] English translation.

will be placed on the Table of the House.

(b) No case has yet come up for consideration.

(c) Does not arise.

CONFISCATION OF INDIAN HOUSES IN ZANZIBAR

\*736. DR. B. N. ANTANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to reported confiscation of 10 more houses belonging to Indian Centre of Zanzibar being the second such seizure in a fortnight;

(b) if sc, what is the nature of immovable property belonging to Indians in Zanzibar;

(c) whether the Government of India have lodged any protest with the Government of Tanzania against such action and whether compensation for such confiscated property has been asked for; and

(d) what measures the Governe ment of India are contemplating to by prevent further confiscation of pro-- perty?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (d) On the 17th March, 1964, the Government of Zanzibar promulgated a Presidential Decree providing for the confiscation of immovable property in cases where the President of Zanzibar thought that such acquisition was in the rational interest, and that the acquisition of such property without payment of compensation would not cause undue hardship to the owner. The Decree in question is applicable to all persons holding property in Zanzibar.

Under the Decree, the Government of Zanzibar has acquired immovable property of Asians, Arabs and of others.

According to the latest information available from our High Commissioner in Tanzania. 24 houses, 1 stone crushing mill and all beach cottages belonging to Asians were confiscated during the month of February 1968. No compensation has been paid in any of these cases. The Government of India cannot interfere in what is an internal affair of the Government of Zanzibar.

INDIAN CURRENCY IN FOREIGN COUNT-RIES THPOUGH EMBASSY MAIL BAGS

\*737. SHRIMATI SARLA BHADA-URIA: Will the PRIME MINISTER be pleased to state whether any case in which foreign embassy in Ind a sent Indian currency abroad through their mail bags has come to the notice of the Government of India recently and, if so, whether any steps have been taken to check the postal bags of the foreign embassies?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AF-F'AIRS (SHRI SURENDRA PAL SINGH): No. Sir.

## ENGINEERING DIPLOMA COURSE OF POLYTECHNIC

\*738. SHRI R. N. KAKATI: Will the Minister of DEFENCE be pleased to refer to the answer to Starred Question No. 486 given in the Rajya Sabha on the 7th March, 1968 and state:

(a) whether it is a fact that the Engineering Diploma Course of a Polytechnic is a 3 year course at par with the 3 year B.A. course after passing higher secondary examination; and

(b) if so, whether it is proposed to consider the case of making 1st and 2nd year pass students of the Engineering Diploma Course of a Polytechnic also eligible to appear for the IMA examination?

THE MINISTER OF STATE (DE-FENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) No, Sir.

(b) The question of making 2nd year pass students of the three-year Engineering Diploma Course of a Polytechnic also eligible to appear for the I.M.A. examination will be examined.